GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA

UNSTARRED QUESTION NO- 2010

ANSWERED ON -03/08/2022

PAYMENT OF COMPENSATION TO FARMERS FOR LAND ACQUISITION

2010 # Dr. Kirodi Lal Meena:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of farmers in Alwar, Dausa and Sawai Madhopur districts whose land has been acquired for road projects under Bharat Mala Project;
- (b) whether compensation has been paid to all these farmers and if so, the details thereof;
- (c) if not, the details of those farmers who have not received compensation, so far and the payment of compensation amount still pending and the reasons therefor; and
- (d) the steps being taken by Government for timely payment of pending compensation to these farmers?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The number of farmers in Alwar, Dausa and Sawai Madhopur districts whose land have been acquired for road projects under Bharat Mala Project are as under:-

Sr. No.	District Name	No. of farmers
1.	Alwar	NIL
2.	Dausa	19046
3.	Sawai Madhopur	25113

- (b) National Highways Authority of India (NHAI) has deposited compensation amount with the Competent Authority for Land Acquisition (CALA), for disbursement. Concerned CALAs have disbursed nearly 93% of the compensation amount.
- (c) Compensation has not been disbursed to nearly 7% farmers due to disputes (viz. title, ownership, share etc.) among land owners.
- (d) The steps taken by NHAI for timely payment of pending compensation to these farmers are as follows: (i) Regularly organizing camps and awareness programs for collecting documents from farmers for payment of compensation amount; (ii) Providing door to door collection facilities of compensation files to farmers; (iii) Regularly organizing camps of revenue officers in every village for solving the farmer's problems.
